

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH ::::GUWAHATI-5.

O.A.NO. 174 of 1997

DATE OF DECISION.....21.4.1998.....

!! Shri Babul Chandra Deka

(PETITIONER(S))

Shri B.K.Sharma

ADVOCATE FOR THE
PETITIONER(S)

VERSUS

Union of India & Ors.

RESPONDENT(S)

Shri S.Ali, Sr.C.G.S.C

ADVOCATE FOR THE
RESPONDENTS.

THE HON^{BLE} JUSTICE SHRI D.N.BARUAH, VICE CHAIRMAN.

THE HON'BLE SHRI G.L.SANGLYINE, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman.

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CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 174 of 1997.

Date of Order : This the 21st Day of April, 1998.

Justice Shri D.N.Baruah, Vice Chairman.

Shri G.L.Sanglyine, Administrative Member.

Shri Babul Chandra Deka & 68 others.

... Applicants

By Advocate Shri B.K.Sharma.

- Versus -

Indian Council of Agricultural Research,
Krishi Bhawan, New Delhi represented by the
Director General and others.

... Respondents

By Advocate Shri S.Ali, Sr.C.G.S.C.

O R D E R

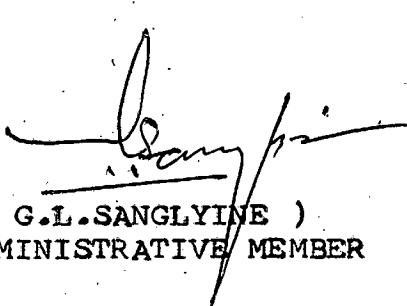
BARUAH J.(V.C)

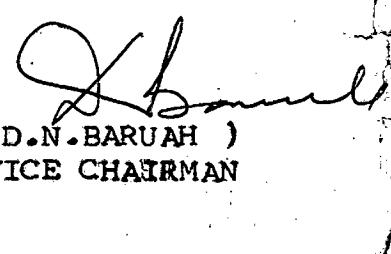
The applicants are the members of the Indian Council of Agricultural Research Workers' Union, Borapani. Members of that Union were casual labourers and as per the order dated 12.1.1988 passed in G.C.No.112/87 the Union claimed the benefit of the said judgment in respect of the members of the said Union who were left out from the purview of the judgment. Accordingly, the Union filed O.A.No.230/93. The said O.A. was disposed of by order dated 26.7.1994 with a direction to submit a representation giving details of the claim of the members of the said Union and directed the respondents to dispose of the representation. The members of the said Union submitted Annexure-5 representation dated 27.8.94. However, the representation has not yet been disposed of. Hence the present application. In the present application the applicants who are some of the members of the said Union have approached this Tribunal seeking a direction to the respondents to reinstate them in service in terms of the judgment in G.C.No.112/87.

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2. We have heard Mr B.K.Sharma, learned counsel appearing on behalf of the applicants and Mr S.Ali, learned Sr.C.G.S.C for the respondents. Mr Sharma submits that the authority ought to have disposed of the representation as was directed earlier but the authority failed to comply with the said order. Mr Ali submits that because of certain difficulties the representation could not be disposed of. He further submits that if two months time is allowed the authority will be able to dispose of the representation. On hearing the counsel for the parties we dispose of this application with a direction to the respondents to dispose of the Annexure-5 representation dated 27.8.1994 in terms of the order dated 12.1.1988 passed in G.C.No.112/87 within two months from the date of receipt copy of this order.

Considering the entire facts and circumstances of the case however, we make no order as to costs.


(G.L.SANGLYINE)
ADMINISTRATIVE MEMBER


(D.N.BARUAH)
VICE CHAIRMAN